

LOK SABHA SECRETARIAT

**PARLIAMENT HOUSE
NEW DELHI - 110 001**

No. 21/4(1)/2024/TO (B)

**Dated the 11th January, 2024
Pausha 21, 1945 (Saka)**

N O T I F I C A T I O N

No. 21/4(1)/2024/TO(B) In continuation of Notification No. 21/4(6)/2023/TO(B), dated the 1st May, 2023, intimation has since been received that the Supreme Court of India has passed an order on 14.12.2023 in Criminal Appeal No. 3838 of 2023 {Arising out of Special Leave to Appeal (Crl.) No. 11129 of 2023}, suspending the conviction of Shri Afzal Ansari, Member of Lok Sabha representing the Ghazipur Parliamentary Constituency of Uttar Pradesh subject to certain conditions stipulated therein, which was ordered by the Judgment dated 29.04.2023 of the Additional Sessions Judge, MP/MLA Court, Ghazipur, Uttar Pradesh in Special Trial/980/2012.

2. In view of order dated 14.12.2023 of the Supreme Court of India, the disqualification of Shri Afzal Ansari, notified *vide* Gazette Notification no. 21/4(6)/2023/TO(B) dated the 1st May, 2023 in terms of the provisions of Article 102(1)(e) of the Constitution of India read with Section 8 of the Representation of the People Act, 1951, has ceased to operate subject to the conditions imposed by the Supreme Court of India and further judicial pronouncements.

**UTPAL KUMAR SINGH
SECRETARY GENERAL**

No. 21/4(1)/2024/TO (B)

**Dated the 11th January, 2024
Pausha 21, 1945 (Saka)**

- I. Copy forwarded to Shri Afzal Ansari, MP.
- II. Copy forwarded to: -
 1. President's Secretariat; Prime Minister's Secretariat; Rajya Sabha Secretariat; Election Commission of India; All Ministries/Departments of Government of India.
 2. The Chief Electoral Officer, Lucknow, Uttar Pradesh.
 3. Liaison Officer, Directorate of Estate, Parliament House Annexe, New Delhi.
 4. Secretary, New Delhi Municipal Council, New Delhi.
 5. Liaison Officer (Telephones), Parliament House Annexe, New Delhi.
 6. All Officers and Branches of Lok Sabha Secretariat.


**(UTTAM CHANDRA RAY)
DEPUTY SECRETARY**